

(c) A proposal to add language sections in Telugu and Kannada is under consideration.

FOREIGN-OWNED DRUG MANUFACTURING FIRMS

*1157. **Dr. Rama Rao:** (a) Will the Minister of Commerce and Industry be pleased to state how many foreign-owned drug manufacturing companies are working in India at present?

(b) What is the paid up capital of each of them; and how many of them have Indian partnership?

(c) Are there any Indian manufacturing firms which produce the same drugs as produced by the foreign firms, or their equivalents?

(d) Which are those Indian firms?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Precise information is not readily available.

(c) Yes, Sir.

(d) A statement is placed on the Table of the House. [See Appendix VII, annexure No. 6.]

DRUGGISTS' AND CHEMISTS' FIRMS

*1158. **Dr. Rama Rao:** (a) Will the Minister of Commerce and Industry be pleased to state how many foreign-owned druggists' and chemists' firms are working in India at present?

(b) What is the paid up capital of each of them and how many of them have Indian partnership?

(c) How many Indian-owned druggists' and chemists' firms are working at present?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c). Presumably the hon. Member refers to the druggists and chemists firms licensed by the State Governments to sell medicines under the Drugs Act, 1940. The Central Government have no information.

UNAUTHORISED COLONIES OF DISPLACED PERSONS

*1159. **Shri Tushar Chatterjee:** (a) Will the Minister of Rehabilitation be pleased to state which are the unauthorised colonies of displaced persons of West Bengal that are sought to be regularised under Government scheme?

(b) Have Government any scheme to regularise the rest of the unauthorised colonies?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Orders for regularisation of three colonies which cover about one-fifth of the

population involved in all the squatters' colonies, have already been issued and an amount of Rs. 28 lakhs sanctioned for the purpose. Particulars of other colonies are being scrutinized and each case will be decided on merits.

REPATRIATION OF INDIANS FROM FIJI

*1160. **Shri Matthen:** (a) Will the Prime Minister be pleased to state what action, if any, has been taken with regard to the move for the gradual repatriation of Indian settlers in Fiji within the next 20 years?

(b) What steps has the Indian High Commissioner in Australia suggested for counteracting the present propaganda intended to create ill feeling between Fijians and Indian settlers?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Government are not aware of any such move except for an article which appeared in a Sydney paper a few months ago suggesting the repatriation of Indians from Fiji. This article, which was contributed by an individual, did not deserve any serious notice.

REHABILITATION IN ORISSA

*1161. **Shri Sanganna:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons rehabilitated in Orissa after the introduction of passport system in Pakistan;

(b) the total population of displaced persons rehabilitated in Orissa so far; and

(c) which part of the State they are rehabilitated in?

The Minister of Rehabilitation (Shri A. P. Jain): (a) None so far.

(b) 12,437 persons have received rehabilitation benefits but it is difficult to say, without proper economic survey, as to how many displaced persons have actually been rehabilitated.

(c) Displaced persons have been rehabilitated mostly in coastal areas. A small proportion of displaced persons have also been rehabilitated in the interior, such as Bonal and Keonjhra.

FIRING BY PAKISTANI FORCES ON INDIAN CITIZENS IN KHASI AND JAINTIA HILLS

*1162. **Shri K. P. Tripathi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that on the 7th and 8th November, 1952, the Pakistani armed forces resorted to firing with